

Five Year Scheme for Tribal Development

6635 SHRI PIUS TIRKEY.
SHRI KANWAR LAL GUPTA
SHRI PRASANNBHAI MEH-
TA

Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether Government have decided to prepare a five year scheme for Tribal Development,

(b) if so, the main points and details of the proposed scheme, and

(c) when the same is likely to be started?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a) to (c) The Proposals for tribal development are included in the Draft Five Year Plan 1978-83, copies of which have been placed in the Parliament Library Details are given in Chapter 9 of Vol I, and Chapters 1 and 10 of Vol III of that document The Plan has commenced with effect from the current financial year

Slowing down of industrialisation

6636 SHRI R V SWAMINATHAN
Will the Minister of INDUSTRY be pleased to state

(a) whether Federation of Indian Chambers of Commerce and Industry President has suggested to Government that the mistaken approach of putting industries before power development had slowed down industrialisation,

(b) if so, whether he has also suggested a labour truce till a comprehensive labour bill becomes law,

(c) if so, whether Government have accepted his suggestions, and

(d) if not, the main reasons for the same?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY

(SHRIMATI ABHA MAITI): (a) and (b) No suggestions on the above lines have been received by Government from the President, Federation of Indian Chamber of Commerce & Industry

(c) and (d) Do not arise

Compensation for the land acquired by Central Coalfields Ltd. in Madhya Pradesh

6637 SHRI SURYA NARAIN SINGH Will the Minister of ENERGY be pleased to state

(a) whether it is a fact that the compensation for the land acquired by Central Coalfields Ltd for setting up Jayant Collieries in Sidhi District of Madhya Pradesh has not paid. to the land owners,

(b) if so, the reasons therefor, and

(c) the steps proposed to be taken to pay the same to the concerned parties?

THE MINISTER OF ENERGY (SHRI P RAMACHANDRAN) (a) to (c) Out of the total compensation of Rs 16 36 lakhs payable a sum of Rs 14 72 lakhs has already been paid to the parties Payment of the balance amount of Rs 1 64 lakhs is awaiting clearance of title of the tenants by the State Government Authorities.

आपात स्थिति के दौरान सेवा से हटाए गए राजभावा विभाग के कर्मचारी

6638. श्री कपनाच सिंह यादव : क्या गृह मंत्री 30 नवम्बर, 1977 के अतारंगित प्रश्न संख्या 1951 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या अनुसूचित जाति से सम्बन्धित अधिकारी को इस बीच सेवा में बहाल कर दिया गया है ; और

(ख) यदि नहीं, तो उनको कब सेवा में बहाल किया जायेगा ?

गृह मंत्रालय में राज्य मंत्री (श्री कर्माच नारायण) : (क) तथा (ख) इनका